

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 6**

**IA 1947/2024 (New IA) in C.P. (IB)/3528(MB)2018**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.04.2024**

NAME OF THE PARTIES:    **Punjab National Bank VS Vadraj cement ltd**

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

---

**ORDER**

**IA 1947/2024 (New IA) in C.P. (IB)/3528(MB)2018**

- 1) Mr. Akhilesh Menezes, Ld. Counsel for the Applicant is present.
- 2) The present Interlocutory Application has been filed by the Resolution Professional for placing on record Report certifying the Constitution of the Committee of Creditors.
- 3) The said Report filed by the Resolution Professional is taken on record. No order is called for. The Interlocutory Application bearing IA No. 1947 of 2024, is disposed of as Allowed.

4) Registry shall list the main Company Petition on Board on the date where other pending Applications arising out of the present Company Petition are stated to have been listed.

**Sd/-**

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare